

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 56/TT/2017**

Subject : Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for determination of transmission tariff from COD to 31.3.2019 for Asset I: 400 kV D/C (Quard) Dehradun-Abdullahpur transmission line along with associated bays at Dehradun and Adbullahpur sub-Station and Asset- II: 400 kV D/C (Quard) Dulhasti-Kishenpur-single circuit strung along with associated bays at Kishenpur wnd under "Northern Region Strengthening Scheme-XXIV".

Date of Hearing : 3.8.2017

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A. K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M. K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Limited and 16 others

Parties present : Shri S.K. Niranjana, PGCIL  
Shri S.K. Venkateshwar, PGCIL  
Shri R. Prasad, PGCIL  
Shri B. Dash, PGCIL  
Shri R.B. Sharma, Advocate, BRPL

**Record of Proceedings**

The representative of the petitioner submitted that Asset I and II are anticipated to be commissioned on 31.8.2017 and 1.8.2017 respectively. The information sought vide order dated 12.6.2017 and the rejoinder to BRPL's reply have been submitted.

2. The learned counsel for the BRPL submitted that there is a time over-run of 24 months and 25 months in respect to Asset I and II, respectively and the time over-run will further increase as the assets are yet to be commissioned.



3. The Commission observed that tariff for the instant assets would be allowed after their actual commissioning and to submit the actual date of commercial operation. The Commission also directed the petitioner to submit the Auditors Certificate and the revised tariff forms as per the actual COD. The Commission also directed the petitioner to submit the following information with a copy to the respondents:-

(a) Documentary proof of Rate of Interest for IBRD V – Loan No. 7787-IN, Proposed Loan 2016-17 (7.55%), Exchange Rate Proof and Repayment Schedule for IBRD V – Loan No. 7787-IN in case of Asset-1 and also submit complete form-9C in case of Asset-2.

(b) The computation of interest during construction (IDC) on cash basis for both the assets from:

- i) The date of infusion of debt fund up to SCOD
- ii) From SCOD to Actual COD of the Asset;

The date of drawl of each loan for the purpose of IDC calculation. Further, while submitting the un-discharged liability portion of IDC and IEDC, clarify whether it has been included in the projected add-cap claimed, in case of both assets.

(c) Submit Form-5B (details of element wise cost of the project) for the instant assets of the project.

(d) Clarify whether entire liability pertaining to initial spares has been discharged as on COD, if no, year wise detail of discharging of the same, among the sub-station and transmission line, separately.

4. The Commission further directed the petitioner to submit the IDC working sheet's editable soft copy in Excel format with links.

5. The Commission directed to list the petition after the commissioning of the instant assets with a notice to the respondents.

By order of the Commission

Sd/-  
(T. Rout)  
Chief (Law)

